# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

## ORIGINAL APPLICATION NO.060/1011/2020

## DATED THIS THE 23<sup>RD</sup> DAY OF DECEMBER, 2020

#### **CORAM:**

#### HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

### HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Ranjna Khosla, Aged about 58 years, W/o Dr. P.K. Khosla, Assistant Director Adult Education, U.T. Chandigarh with Additional Charge of Principal GMSSS – 32C, Chandigarh 160031. Group 'A'.

....Applicant

(By Advocate Shri R.K. Sharma)

Vs.

- 1. Union Territory, Chandigarh Administration through Advisor to Administrator, U.T. Secretariat, Sector 9, Chandigarh 160 009.
- 2. Education Secretary, Union Territory, Chandigarh Administration, U.T. Secretariat, Sector 9, Chandigarh 160 009.
- 3. Director School Education, Union Territory, Chandigarh Administration, U.T. Secretariat, Sector 9, Chandigarh 160 009

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District Education Officer,
Union Territory,
Chandigarh Administration,
Sector 19, Chandigarh 160 019

.....Respondents

(By Advocate Shri Arvind Moudgil)

#### ORDER (ORAL)

#### PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

- "i) Direct the respondents to consider the claim of the applicant for extension in service for a period of one year, after the age of 58 years being State Awardee, in terms of the Government of Punjab instructions No. PA/DPI (SE)2020/Special dated 25.04.2020 read with instructions dated 25.02.2014 with all consequential benefits."
- 2. Issue notices to respondents.
- 3. Shri Arvind Moudgil accepts notices on behalf of the respondents in this case.
- 4. Shri R.K. Sharma, learned counsel representing the applicant, submitted that the applicant, who is a State awardee, is due for retirement on 31.12.2020 after attaining the age of superannuation. Shri Sharma further submitted that in view of the Instructions dated 25.02.2014 (Annexure A12) and 25.04.2020 (Annexure A21), the applicant is entitled to get extension in service for an year beyond the date of her retirement.

- 5. Before filing the present Original Application, the applicant had submitted a representation dated 30.06.2020 before the respondents which was followed by one more representation dated 15.12.2020 (Annexure A23) making therein a request to grant her extension in service for an year beyond the date of her retirement i.e. 31.12.2020. However, the respondents have not taken any action over the said representations.
- 6. Shri Sharma submitted that the applicant will be satisfied if a direction is issued to the respondents to decide her pending representations while keeping in view the Instructions dated 25.02.2014 and 25.04.2020 as well as a judgment rendered by this Tribunal in OA No. 988/2016 Dharam Pal Sharma vs Chandigarh Administration & Ors. (Annexure A19).
- 7. Keeping in view the aforestated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.
- 8. Accordingly, the Original Application is disposed of with a direction to Education Secretary, Union Territory, Chandigarh to decide the applicant's pending representations dated 30.06.2020 and 15.12.2020 and pass a reasoned and speaking order while keeping in view the Instructions dated 25.02.2014 and 25.04.2020 as well as the judgment rendered by this Tribunal in Dharam Pal Sharma (supra).
- 9. Since the applicant is due for retirement on 31.12.2020, therefore, an earnest effort shall be made by the Education Secretary, Union Territory,

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Chandigarh to decide the applicant's representations on or before 30.12.2020. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing.

10. The OA stands disposed of in the above terms. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA) MEMBER (A)

(SURESH KUMAR MONGA) MEMBER (J)

/ksk/